

ALLOTMENT OF FIAT CARS

*847. SHRI KANWAR LAL GUPTA : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Government have earmarked certain quota for the allotment of Fiat cars for their employees;

(b) whether it is also a fact that applicants, who registered their names with the Ministry for allotment of a Fiat car in the year 1963 from out of that quota, have not so far been allotted a Fiat car consequent on the revision of rules by Government in 1966;

(c) if so, how such applicants who have applied for allotment of a car after the said revision of rules stand benefited over those who registered their names prior to the revisions; and

(d) whether Government propose to consider giving priority to allot the vehicle to the employees who had applied for allotment of Fiat cars before the revision of the rules ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) No, Sir. On the contrary some applicants who registered their names in 1963 got allotments as a result of the revision of the rules in 1966.

(c) Does not arise.

(d) This is already being done.

CONCESSIONS TO RAILWAY EMPLOYEES

*848. SHRI A. SREEDHARAN :
SHRI KAMESHWAR SINGH :
SHRI RAGHUVIR SINGH
SHASTRI :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Government are contemplating to prune drastically the various types of concessions offered to the Railway employees; and

(b) if so, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a)

and (b). No, Sir. Presumably, the hon. Members are referring to the Pasa/PTO concessions allowed to Railway employees and the recommendations made by the Estimates Committee in this regard.

The Estimates Committee's recommendations are under consideration.

EXPORT-IMPORT POLICY

*849. SHRI PREM CHAND VERMA : Will the Minister of COMMERCE be pleased to state :

(a) the names of organisations, committees or persons whose advice is sought for the formulation of import and export policy and how much importance is given to such consultations and advice;

(b) who determines the underlying principles and what other factors are taken into consideration;

(c) whether any evaluation of shortcomings of the policy is made every year and if so, the measures which have been taken to remove them; and

(d) whether the Import-Export policy for next year is likely to be finalised and announced by the 31st March and if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI-) : (a) Due weightage is given to the views expressed by Trade & Industry through their recognized associations such as FICCI, Export Promotion Councils, Advisory Council on Trade & the Board of Trade. Of course views expressed by hon. Members either in Parliament of Consultative Committees are also fully considered.

(b) Various factors, such as, the estimated domestic demand, indigenous capacity and production, availability of foreign exchange, are taken into consideration by Government while framing the Import Policy.

(c) Yes, Sir; the Policy is reviewed from time to time by an Inter-departmental Committee and corrective measures taken wherever necessary.

(d) Yes, Sir. The Import Policy is likely to be announced before the 1st April, 1968.